# Catling Attention [1 to a matter of

401

## SHORTAGE OF KEROSENE AND DIESEL OIL IN ORISSA

48. SHRI S. SUPAKAR: Will the Minister of PETROLEUM AND CHE-MICALS be pleased to state:

(a) whether it is a fact that there is an acute shortage of kerosene and diesel oil in Orissa; and

(b) what is the quantity of kerosene and diesel oil supplied to the State during the last four months?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI O. V. ALAGESAN): (a) and (6) No State-wise quotas have been fixed for high speed diesel oil. No shortage of this product has been reported from Orissa.

In the case of kerosene oil, State-wise quotas have been fixed only from March 1966. Supplies of kerosene to Orissa since December 1965 have been as under:—

		Tonnes
2.2		3628
		3910
	64	4064
10.2		3900
		10 i.

From 22-4-66, the monthly kerosene quota of Orissa has been raised to 4200 tonnes.

### "NEHRU LOK." IN MYSORE CITY

49. SHRI N. R. M. SWAMY: Will the Minister of EDUCATION be pleased to state:

(*a*) whether it is a fact that the Government of India have accepted a scheme of the Mysore Government to establish "Nehru Lok" in Mysore City near the Chamundi Hills; and

(b) if so, what are the details of the said scheme?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION (SHRI BHAKT DARSHAN): (*a*) No such scheme has been received so far, by the Government of India, in the Ministry of Education.

(6) Does not arise.

urgent public importance

12 Noon

## CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

### REPORTED, ACUTE SHORTAGE OF KEROSENE OIL

SHRI DAHYABHAI V. PATEL (Gujarat: Sir, I beg to call the attention of the Minister of Petroleum and Chemicals to the reported acute shortage of kerosene oil in different parts of the country.

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI O. V. ALAGESAN): Sir, hon'ble Members will recall that on the 21st February, 1966, I made a comprehensive statement regarding supply and distribution of kerosene oil. As was stated therein, we fixed State-wise quotas along with each company's share of supply to fulfil these quotas from March 1966 onwards. These quotas were fixed on the basis of consumption figures during the year 1964 after making adjustments for a certain misuse of inferior kerosene. The figures relating to the year 1965 were not adopted for it was not a normal year for several reasons. We requested the State Governments to further break them into District-wise quotas and see that proper distribution arrangements are made to the entire population.

I also convened on 26th March, 1966, a conference of Ministers in charge of Civil Supplies in the State Governments, at which questions relating to supply and distribution of kerosene and other oil products were discussed. A suggestion was made in the conference that 75 per cent, of the allocation might be on the basis of past consumption and 25 per cent, on the basis of population, which I undertook to consider. Simultaneously steps were taken to increase production of kerosene within the existing refining capacity in the country and also to import additional quantities of kerosene.

We also took steps to see that the quotas allotted to the various States in the months of March and April 1966 reached the States concerned. In spite of it, shortages developed in some areas as in Bombay City recently. Requests were also made from a few States for increase in their monthly allocations. In March itself the quota for West Bengal was increased by 2,500 tonnes that is, from 20.500 tonnes to 23,000-t.Mines.

402